COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 57 OF 2014

Dated: <u>17th November, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Himachal Pradesh State Electricity Board Ltd. ... Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Ms. Parichita Chowdhary

Counsel for the Respondent(s) : Mr. Pradeep Misra for R-1

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant requested that the time may kindly be extended till 24.11.2017 for compliance of the order of this Appellate Tribunal, dated 26.2.2015.

Submission made by him, as stated above, place on record.

The time is extended till 24.11.2017 for compliance of the order of this Appellate Tribunal, dated 26.2.2015, permitting learned counsel appearing for the Appellant to comply with the order of this Appellate Tribunal, dated 26.2.2015 and file his written submissions on or before 24.11.2017, after serving copy to the learned counsel appearing for the opposite side.

The learned counsel appearing for the Respondent also requested one week time to file his reply/written submission in this matter.

Submission made by the learned counsel appearing for the Respondent, as stated above, place on record.

The learned counsel appearing for the Respondent is permitted to file his reply/written submission on or before 01.12.2017, after serving copy to the learned counsel appearing for the opposite sides.

List the matter for hearing on $\underline{05.12.2017}$ as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt